

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S RAJ CONTINENTAL HOTELS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/S Raj Continental Hotels Private Limited</b>
2.	Date of incorporation of corporate debtor	30/03/2011
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – RoC-Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TR2011PTC008322
5.	Address of the registered office and principal office (if any) of corporate debtor	B.K. Road Banamalipur, Agartala Tripura 799001
6.	Insolvency commencement date in respect of corporate debtor	30 <sup>th</sup> August 2019
7.	Estimated date of closure of insolvency resolution process	26 <sup>th</sup> February 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 <a href="mailto:adityatibre@gmail.com">adityatibre@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 <a href="mailto:adityatibre@gmail.com">adityatibre@gmail.com</a>
11.	Last date for submission of claims	14 <sup>th</sup> September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S Raj Continental Hotels Private Limited** on 30<sup>th</sup> August 2019.

The creditors of **M/S Raj Continental Hotels Private Limited**, are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> September 2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04/09/2019  
Place: Kolkata

*Aditya Kumar Tibrewal*

Aditya Kumar Tibrewal  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00743/2017-2018/11249

